

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.224 – IA/1043(AHM)2022
ITEM No.225 – IA/901(AHM)2022
ITEM No.226 – IA/1017(AHM)2022
ITEM No.227 – IA/1018(AHM)2022
ITEM No.228 – IA/1019(AHM)2022
ITEM No.229 – IA/1020(AHM)2022
ITEM No.230 – IA/1044(AHM)2022
ITEM No.231 – IA/1045(AHM)2022
ITEM No.232 – IA/1046(AHM)2022
in
CP(IB) 53 of 2017

Proceedings under Section 7

IN THE MATTER OF:

ICICI Bank Ltd
V/s
ABG Shipyard Ltd

.....Applicant

.....Respondent

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Adrita Bhuyan, Adv.
Mr. Ankit Sharma, Adv. in IA 1126 of 2023
Mr. Raheel Patel, Adv. a.w Mr. Aalay Shah, Adv
For the Liquidator : Mr. Monaal Davawala, Adv.
For the Respondents : Mr. Aditya Mehta, Adv. a. w. Mr. Yash Agarwal,
For the ICICI : Mr. Yashraj Champawat, Adv.
Mr. Apoorv Khator, Adv. for IBBI

ORDER

IA/1043(AHM)2022, IA/901(AHM)2022, IA/1017(AHM)2022,
IA/1018(AHM)2022, IA/1019(AHM)2022, IA/1020(AHM)2022,
IA/1044(AHM)2022, IA/1045(AHM)2022 & IA/1046(AHM)2022

Learned Counsel for the applicant seeks time to file rejoinder. In view of the importance of the matter, Rejoinder to be filed within one-week by the liquidator.

List for further consideration on 29.04.2024.

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-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)